

The National Policy on Urban Street Vendors 2009 provides for reservation of space for vending zones, vendors' markets etc. in master / development plans, zonal plans and local area plans by the Local Authority / Planning Authority / Regional Planning Authority. States are expected to monitor the progress of actions at city level. No State has reported the completion of the process of demarcating vending areas in cities / towns.

Encroachment in gram Sabha land of Palam village

2066. SHRIMATI NAZNIN FARUQUE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether large scale encroachments were removed from gram Sabha land of village Palam, New Delhi by Deputy Commission (South – West Delhi) office in 2007;

(b) whether the land mafia have re-encroached upon that land in collusion with Delhi Police and Revenue Department officials;

(c) if so, the action taken against the encroachers and Government officials for not reporting the re-encroachment to higher authorities; and

(d) the steps taken to remove the encroachments again?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The Government of National Capital Territory of Delhi (GNCTD) has reported that the large scale encroachments have been removed from the Gram Sabha land by the Deputy Commissioner, South West Delhi in 2007.

(b) GNCTD has also reported that the land mafia has not re-encroached up on that land in collusion with Delhi Police and Revenue Department officials.

(c) and (d) Do not arise in view of answer at (b) above.

Metro status for Ahmedabad

2067. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is a proposal under consideration with the Ministry in regard to declaration of metro status to Ahmedabad city within the stipulated time limit;

(b) if so, the salient features of the declaration with provisions made and further benefits to Ahmedabad as metro city;

(c) the estimated area to be covered under Urban Agglomeration;
and

(d) by when the decision will be taken in this regard and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) There is no proposal under consideration with the Ministry to declare Ahmedabad as having metro status.

(b) Does not arise in view of (a) above.

(c) Does not arise in view of (a) above.

(d) Does not arise in view of (a) above.

Life span of water supply pipeline

2068. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the average life span of water supply pipeline in the cities and how old are the present pipelines laid in Delhi, Mumbai, Kolkata, Chennai and other cities; and

(b) how much of them need to be replaced, city-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Urban Water Supply is a State subject and it is the responsibility of the State Governments / Urban Local Bodies (ULBs)/State Government Departments to plan, design, execute, operate and maintain water supply projects. Ministry does not maintain data on life span or age of water supply pipelines in cities. However, the Manual on Water Supply & Treatment (1999) published by the Ministry mentions the design period of pipelines as 30years.

(b) Does not arise.